

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1097/2021

This the 28th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Asgar Ali, S/o Abdul Halim, R/o Karit, Kargal, ladakh, age 57 years.

.....Applicant

(Advocate:- Mr. Ajay Abrol)

Versus

1. Union Territory of Ladakh, through its Secretary to Government, Industries and Commerce Department, Leh Ladakh-194101.
2. Director, Industries and Commerce, UT of Ladakh, Leh-194101.
3. General Manager, District Industries Centre, Kargil, Ladakh-194101.

.....Respondents

(Advocate: Mr. Raghu Mehta, learned Sr. C.G.S.C.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Asgar Ali is aggrieved of the action of the respondents of evicting him from the Government Quarter allotted to him. He apprehends that under the garb of a notice dated 03.12.2020 wherein it is provided the some of the building structures in Kargil City are to be demolished for development, he may be asked to vacate the said accommodation. It is averred by the applicant that the notice does not cover the quarter allotted to him.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. Ajay Abrol, learned counsel for the applicant and Mr. Raghu Mehta, learned Sr. C.G.S.C. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a month from the date of receipt of a certified copy of this order.



5. It is made clear that we have not entered into the merits of the case.

6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...